

That is why I request you under Rule 228 to refer it to the Privileges Committee.

MR. SPEAKER: I shall examine it. Now, Shri Fernandes.

SHRI JYOTIRMOY BASU: I also want to say something about Mr. Tumble-Jones.

MR. SPEAKER: That is over. Another motion is coming in about Mr. Tumble Jones. Just now we were told that he was untraced. I hope you will make efforts to trace him. Shri George Fernandes wanted to raise matter regarding the circumstances in which he was beaten by the Police on the 6th April, 1970 and delay in appointment of Judicial Enquiry. Since he has not come back, he will raise it when he comes here.

SHRI HEM BARUA (Mangaldai): Sir, may I be permitted to read the telegram received by me?

RE. INCIDENTS IN LAKHIPUR IN ASSAM

SHRI HEM BARUA: This is a copy of the telegram sent by an M.L.A., Shri Sahadat Ali to Shri Jahanuddin Ahmed, M. P. He is not here at the moment. He has just left this place for the site of incident. This is a place of strategic importance. There has been a communal riot there. In that part of Assam, houses of about seventy families of the minority community have been burnt down. Communal tension is still prevalent there. Shri Jahanuddin Ahmed wanted to raise this matter on the floor of this House yesterday. But, since he had to leave to the place of the incident for an inspection, he could not raise this matter.

May I read out the telegram, Sir?

MR. SPEAKER: Yes.

SHRI HEM BARUA: It says:

"LARGE SCALE ARSON TAKING PLACE UNDER LAKHIPUR THANA OF GOALPARA ASSAM HOUSES OF ABOUT SEVENTY FAMILIES MINO-

RITY COMMUNITY BURNT SO FAR GREAT PANIC AND TENSION PREVAILING SITUATION DEMANDS STERN MEASURE."

In this connection, may I know what stern measures do the Government propose to take to see that this communal tension does not spread to other areas which are otherwise peaceful in Assam? The Home Minister said that he was appointing a Committee for communal amity. Since this is a political matter, I want to know whether this Committee will visit this area earlier in order to spread the message to all communities there to maintain communal amity, goodwill etc. among the people there. These are the things I wanted to place before the House.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Mr. Speaker, Sir, according to the information given to us by the State Government of the 15th April, the local M. L. A. Shri Sahadat Ali was manhandled by the refugees from East Pakistan. The police intervened and registered the case. This incident led to some further trouble. One refugee, Shri Ram Krishan, was killed in the house. Eighty houses belonging to twenty-six families in Manashera village in Lakhipur police station area were burnt. On scrutiny, it was found that the inmates had left with all their belongings before the houses were burnt. In Shilapani village, 27 houses of 14 families were burnt. Revenue Minister visited the areas and had also sanctioned Rs. 10,000/- for relief. 54 persons have been arrested. Police patrolling is continuing.

Some tension was noticed in Lakhipur on 17th between the two communities. But, the Government is vigilant and they have taken necessary precaution in this regard.

SHRI HEM BARUA: Will the Committee appointed by the Government visit the area?

MR. SPEAKER: I wanted to mention one thing though all the members are not present now. We always get late in adjourning for lunch. What I propose is that the time we lose during the lunch hour in this way should be made up at the end of the day.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I have no objection, but I want to point out that yesterday, for instance, the House was about to be adjourned for want of quorum. So of what use will it be if we extend the sitting if members not cooperate or the question of quorum is not somehow otherwise solved?

MR. SPEAKER: In that case, there should be no question of quorum raised. We must make up the time lost. This should not become a daily phenomenon.

AN HON. MEMBER: But today the House is already sitting late.

SHRI S. XAVIER (Tirunelveli): The question of quorum is a statutory requirement. What we should do must be valid. So it cannot be decided in this way.

MR. SPEAKER: Sometimes it is agreed by convention. For everything, we cannot go strictly according to the statutory rule.

13.37 hrs.

The Lok Sabha adjourned for Lunch till Forty-five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at fifty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

DEMANDS FOR GRANTS, 1970-71—*contd.*
MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION—*contd.*

SHRI S. XAVIER (Tirunelveli): Mr. Deputy-Speaker, Sir, yesterday, I was just speaking on the unemployment problem. I was saying what are the measures to be adopted by the Government to solve this problem. In this connection, the All India Manufacturers' Organisation has recommended to the Government what is called a seven-pillar strategy by a rapid and intensive economic development, providing productive employment in all areas and to all sections of the population. The seven pillars are enumerated. One, rural develop-

ment by modernising agriculture. Two, large scale housing programme. Three, labour intensive public works programme. Four, intensive development of roads. Five, rapid expansion of small and cottage industries. Six, ancillary industries, and seven, accelerated development of heavy industries.

I would not say these are all the only measures to be adopted for the solution of this problem. As I said yesterday, Government has to launch very colossal and very immediate measures to solve this unemployment problem. The Government forgets what is the immediate need of the country; what is to be given top priority and what is to come next. For instance, they give enormous money for the expansion of Hindi language, for the spreading of Hindi language. I understand that a sum of Rs. 9 crores, not less than Rs. 9 crores, are to be given this year for the spread of Hindi. For other languages also, they will justify they are giving money. But I will say, does this deserve top priority? What has to be taken on hand today? Several millions of unemployed youth are dying for want of food and clothing. But you take up a luxurious and unremunerative and unproductive programme, giving top priority to the spread of Hindi and spending Rs. 9 crores. I say it is a criminal waste. It is throwing money into the gutter. Hindi does not give food to the unemployed youth; Hindi does not clothe the unemployed youth. But merely on a notion of vanity, on a notion of luxury or vain dignity, you are spending Rs. 9 crores on Hindi. I would suggest that you can stop this waste of money on Hindi to the extent of Rs. 9 crores. Instead of this, the Government must give all this Rs. 9 crores to the several States.

MR. DEPUTY SPEAKER: You have spoken for 16 minutes yesterday. You have three minutes more. Kindly conclude.

SHRI S. XAVIER: I will conclude now. It is a very serious problem. I would suggest that instead of spending enormous amounts of money on the spreading of Hindi, they must give each State Rs. 1 crore so that the State Governments can develop and establish the measures that I enumerated just now, so that